

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Supreme Court Section) Civil Secretariat,
Jammu/Srinagar.

CORRIGENDUM

Subject: Appointment of Shri Shailesh Madiyal, Advocate on Record (AoR) for Union Territory of Jammu and Kashmir before the Hon'ble Supreme Court of India.

Please read "Shri Shailesh Madiyal" instead of "Shri Shailesh Madyal" where ever appearing in the Government Order No. 8493-JK(LD) of 2022 dated 12-10-2022 issued under endorsement No. Law-SC/53/2022-10 dated 12-10-2022.

mdy 13.10.2022
(Shafiq Hussain Mircha)
Deputy Legal Remembrancer

No: Law-SC/53/2022-10.

Dated. 13 -10-2022.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Srinagar.
2. All Administrative Secretaries.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Raj Bhawan Srinagar.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Principal Resident Commissioner, J&K, New Delhi.
6. Registrar General Supreme Court of India.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Director Information, J&K, Srinagar.
9. Director Litigation Jammu/Kashmir.
10. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
11. Director Finance, Department of Law, Justice & P.A.
12. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
13. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
14. Concerned Advocate on Record.
15. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
16. Government Order File.
17. Concerned File.

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Supreme Court Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Appointment of Shri Shailesh Madyal as Advocate-on-Record (AoR) for Union Territory of Jammu and Kashmir before the Hon'ble Supreme Court of India.

Government Order No. 8493- JK(LD) of 2022.
Dated. 12- 10 - 2022.

Sanction is hereby accorded to appointment of Shri Shailesh Madyal, Advocate-on-Record to represent Union Territory of Jammu and Kashmir in the Hon'ble Supreme Court of India on the terms and conditions as envisaged in Government Order No. 3005-LD(A) of 2003 dated 21-10-2003 read with Government Order No. 2062-LD(A) of 2017 dated 08-06-2017 and any Order, Circular or instructions issued by the Government of Jammu and Kashmir regarding fixation of terms and conditions of Advocate on Record.

By Order of the Hon'ble Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

Dated. 12 -10-2022.

No: Law-SC/53/2022-10.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Srinagar.
2. All Administrative Secretaries.
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4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
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10. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
11. Director Finance, Department of Law, Justice & P.A.
12. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
13. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
14. Mr. Shailesh Madyal Advocate-on-Record. He is requested to collect all the case files from the office of Mrs. Taruna A Prasad AoR immediately under an intimation to this department.
15. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
16. Government Order File.
17. Concerned File.

(Shafiq Hussain Mircha)
Deputy Legal Remembrancer

12.10.2022
(Signature)